

ITEM NO.4 Court 8 (Video Conferencing) SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(Civil) No. 1195/2021

PADMA BARAIK

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(FOR ADMISSION and IA No.132372/2021-PERMISSION TO APPEAR AND ARGUE
IN PERSON)

Date : 13-12-2021 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Permission to appear and argue in person is granted.

The petitioner has filed this writ petition under Article 32
of the Constitution of India seeking the following reliefs :-

"a. Issue writ in the nature of public interest litigation directing the respondents to safeguard the universe, rivers and nature That, Most humbly and respectfully states and submits that the situation of incident of rape occurs to me and the same would not occurs in any other women of my country and Women be safe, Safety and live with full dignity by order of this Hon'ble Court of which highly obliged the same.

b. As this Hon'ble Court deems fit and proper in the interest of justice Women at large."

The petitioner claims to be a resident of Ranchi, Jharkhand and belongs to the Scheduled Tribe community and victim of heinous atrocities. The petitioner had been contemplating committing

suicide, but refrained from doing so.

The petitioner claims to have filed this writ petition for enforcement of the fundamental right under Article 21 of the Constitution. She is also in public interest espousing the cause of the fundamental right of the citizens of the country to live peacefully in a society free from crime, diseases deprivation and sorrow.

There can be no doubt that the State is under a duty to take requisite steps to protect environment, save nature and natural resources prevent and punish crime and ensure that the right of citizens to live with dignity is not violated. These being the inherent duties, such duties necessarily have to be complied with. No specific order of this Court is required.

If the petitioner has any specific grievance of breach of any specific legal obligation of the State or is tortured or subjected to indignity or crime, she may approach the appropriate authorities/Court.

With the above observations, the writ petition is disposed of.

Pending applications, if any, stand disposed of.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(MATHEW ABRAHAM)
COURT MASTER (NSH)